3843

WAGES OF TOURIST GUIDES

*459. CHAUDHARY A. MOHAMMAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply to Starred Question No. 573 given in the Rajya Sabha on the 19th June, 1967 and state:

- (a) whether any portion of the 20 per cent increase in the daily fees of the tourist guides is proposed to be given to the Travel Agencies concern-ed
- (b) if so, what are the reasons therefor;
- (c) the steps being taken by Government to increase the wages of the tourist guides?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL (SHRIMATI JAHANARA AVIATION JAIPAL SINGH): (a) On reconsideration, it is now proposed to increase guide fees by 30 per cer... effective from 1st October, 1967. This will be subject to 10 per cent, commission payable by guides to travel agencies for assignments given by them.

- (b) Travel agents, being servicing agents, insist on 10 per cent, commission from all agencies including guides, offering services to their clients.
- (c) The proposed 30 per cent, increase in guide charges is considered adequate. No further increase is contemplated.

SHRI M. P. BHARGAVA: May I know from the hon. Deputy Minister whether it is a fact that out of this increase of 30 per cent to the guides, 10 per cent will have to be given by the guide_s to the travel agencies and, if that is a fact, why is it being done in that way?

SHRIMATI **JAHANARA** TAIPAT. SINGH: I have just said in answer to the question that the travel agents are commission agents. They appoint all

these guides and take commission from the people whose services they utilise.

SHRI M. P. BHARGAVA: They get their own commission. Why should the guides be asked to pay 10 per cent out of their increase of 30 per cent, to the travel agencies? They take their own commission, they should be contended with it. Why are the guides being asked to give 10 per cent, to them?

SHRIMATI **JAHANARA JAIPAL** SINGH: I have just said that the travel agents are servicing agents and they take commission from all including the guides who offer their services to their clients.

SHRI A. M. TARIQ: Madam, it is very important, Now, the question is very simple.

سوال یه هر که تربهل ایجنتس جو ھیں ان کو اپنے کسٹمرس ہے تربیول کا الگ سے کمیشن ملتا ہے آور گاندس جو دیں ان کو محدث مزدوری کا آلگ ہے کمیشوں ماتا ہے تو وه کیوں اپنی آمدنی میں + ا في صدى تربيوللگ اينجلسي كو دیں ، یہ منتری جی بتا دیں سیدھی بات ہے -

ों सवाल ये है कि देवल एजेन्ट्स जो हैं उनको ग्रपने कस्टमस से देवल का ग्रजग से कमीशन मिलता है और गाइइस को है उन के मेहनत और मजदरों या अलग से बामीणन मिलता है तो वं क्यों अपनी आमदनी में से दस फी सदी ट्रेवलिंग एजेंसी क दे, ये मंत्री जी बता दें, सीधी बात है ?]

THE DEPUTY CHAIRMAN: I think she has made it very clear.

SHRIMATI JAHANARA JAIPAL SINGH: I would like to say something

^{†1]} Hindi transliteration.

3845

else also. Apart from the guides who take fees, in all the big cities of India—the House will be happy to know—that many students 'and many housewives also, at the time of their leisure, offer to be guides to the foreign tourists honorarily.

SOUTHERN FVNIA ROLLER FLOUR MILLS ASSOCIATION

•460. SHRI N. R. MUNISWAMY Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that the southern India Roller Flour Mills Association have requested the Central Government to restore the system that was *i*~\ vogue prior to lit April, 1965 in the matter of supply of wheat and distribution of wheat products without intervention of the Food Corporation of India; and

Cb) if so, what is the reaction of Government in the matter?

THE MINISTER OF STATE \N THE MINISTRY OF FOOD, AGRICULTURE. COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) Yes, Sir, the Southern India Holler Flour Millers' Association did make such a request. The Food Corporation of India was advised to discuss the matter with the Association and try tr> get an amicable settlement. It is understood that an agreement has been reached and the present system will continue till Slst March, 1968.

SHRI N. R. MUNISWAMY: May I know what is the present understanding that has been arrived at'.'

SHRI ANNASAHEB SHINDE: Sir, the Southern India Roller Flour Mills Association complained against the system which was being pursued by the FCT- There was correspondence, negotiations took place and ultimately- an agreement has been arrived at. There are a large number of items

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such as the mode of providing supplies, the charges to be levied by the millers, etc. There are a number of other details also. In regard to all these matters, a satisfactory agreement has been arrived at and this agreement, as I have mentioned in the main part of my answer, would continue up to the 31st March, 1968.

SHRI N. R. MUNISWAMY: In an earlier answer *to* the question, the hon. Minister has stated that due to short supply of wheat this kind of distribution has taken place. Now. the position after 1st April, 1965 is nowhere better. On the other hand, the position is the same. Why, even after introducing the Food Corporation of India, both the channels, supply as well as distribution, are jeopardised? There is no free flow of supplies to the consumers and they are suffering a lot.

SHRI ANNASAHEB SHINDE: The main difficulty is because of less availability of wheat and this difficulty is not confined to Madras alone. In fact, not only the flour mills there, but the industry in other areas also is facing the same difficulty because, after all, we have to spare the maximum quantity available for meeting the needs of direct consumers. Because of the overall shortage, these difficulties are there and let us hope that these difficulties would be temporary and that as soon as production increases, we shall be in a position to meet the requirements.

SHRI A. G. KULKARNI: In view of the shortage of wheat because of the difficult conditions in the country and the difficulty in getting good bread at present, may I know whether the Government has evolved a scheme by which the wheat supply is made to flour mills connected to a bakery association or a bakery cooperative or what is the procedure to connect this flour to the production of bread? Has the Government any scheme for that?